

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 586**  
ANSWERED ON 13<sup>TH</sup> DECEMBER, 2018

**BIKE TAXI**

586. SHRI P.C. MOHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the bike taxis have been made legal in 14 States and whether Karnataka Government has taken any measures to legalise bike taxis which will tremendously help in reducing pressure on city roads and ease traffic jams;
- (b) the necessary steps to be taken by the State Governments in the draft regulation on Motor Vehicle Act issued by the Central Government; and
- (c) whether the draft regulations by the Centre is binding on the State Governments?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Under the Motor Vehicle Act, 1988 the States may issue permits for taxi under Section 72 and 73. Therefore it is legal for the States to issue taxi permits for all kinds of vehicles including two wheelers. The Government is in favour of shared mobility which will help in reducing pressure on city and ease traffic jams. The State Governments are competent to frame regulations for enabling bike taxis. The Motor Vehicles (Amendment) Bill, 2018 passed by Lok Sabha proposes to strengthen public transport and shared mobility and has given more powers to states in this regard.

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